

Heavy Industry & Govt. of Assam (Project proponent) in March & December 2010 respectively for obtaining Environmental Clearance.

Investment of cash surplus by BHEL

3681. DR. K.P. RAMALINGAM: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the State-owned power equipment firm, Bharat Heavy Electricals Limited (BHEL), is keen to invest its cash surplus of over Rs. 9000 crores in joint ventures and picking up equities in State power projects;

(b) if so, whether this move would generate revenues and additional business for the Public Sector Undertakings (PSUs); and

(c) if so, he details thereof?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) BHEL is willing to invest as a partner in State sector power projects, provided the Joint Venture Companies (JVCs) so formed source the main power plant equipment from BHEL.

(b) Yes, Sir. The move would generate revenues & business for BHEL in respect of supply of main power plant equipment for the projects. It can also generate business for other PSUs, who may operate as sub-contractors/suppliers/vendors to these JVCs.

(c) Raichur Power Corporation Limited, a Joint Venture formed by BHEL with Karnataka Power Corporations Ltd. (KPCL), has placed an order (Letter of Award (LoA) on BHEL for Rs. 6,300 crore in April, 2010 for the 2x800MW Yeramarus project, and Letter of Intent (LoI) for Rs. 3,601 crore in September, 2010 on BHEL for the 1x800MW Edlapur project, for supply of main power plant equipment for the respective projects.

Supply of Ethanol to OMCs

3682. SHRI MOHAMMED ADEEB:

SARDAR SUKHDEV SINGH DHINDSA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the status of supplies of ethanol to the Oil Marketing Companies (OMCs) for the current year;

(b) whether it is a fact that some of the State Governments are unable to supply ethanol quota to the OMCs;

(c) if so, the steps Government proposes to take to ensure uninterrupted supply of ethanol to OMCs; and

(d) whether Government proposes to do away with year-to-year contract between OMCs and ethanol manufacturers and introduce a long term contract for stability?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) Ethanol suppliers have supplied 30.21 crore litres of ethanol upto 15.08.2011 to the Oil Marketing Companies (OMCs), against the contracted quantity of 55.87 crore litres for implementation of Ethanol Blended Petrol (EBP) Programme in 13 States and 3 UTs, out of the notified 20 States and 4 UTs.

(b) and (c) As per Government of India decision dated 16.08.2010, OMCs are required to purchase ethanol for the EBP Programme from domestic manufacturers of ethanol, and the State Governments are not directly responsible for ensuring supply.

However, for smooth implementation of EBP Programme and to bring uniformity in procedure/taxation policy in various States/UTs on the usage of Ethanol, the Government has taken up the matter with State Governments to reduce/rationalise duties, taxes & other impediments in the process of supply.

(d) No, Sir. Presently no such proposal is under consideration by the Government.

**Survey on assessment of potential for establishing
gas based industries**

3683. SHRI SANJAY RAUT:

SHRI GOVINDRAO ADIK:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government has made any survey to assess the requirement of natural gas and potential for establishing gas-based industries through gas pipeline particularly in Maharashtra; and